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The Assam Gazette

वजाधावन

EXTRAORDINARY

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the Govi of Assaul,

PUBLISHED BY AUTHORITY

নং 218 দিশপুৰ, উক্তবাৰ, 14 ডিচেম্বৰ, 1979, 23 আঘোণ, 1901 (শ ক) No. 218 Dispur, Friday, 14th December, 1979, 23rd Agrahayana, 1901 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

EXECUTION OF THE PARTY OF THE P

operation of the Assam Contingency Fund (Amendment) Act, 1979, a further sum of

The 14th December 1979

No.LGL.206/79/37.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XIV OF 1979

(Received the assent of the Governor on 1st December, 1979)

THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT. 1979

An

further to amend the Assam Contingency Fund Act, 1950.

Preamble. Whereas it is expedient to amend the Assam Assam Contingency Fund Act, 1950, here- 1950. inafter called the principal Act.

> It is hereby enacted in the Thirtieth Year of the Republic of India as follows:-

Short title 1. (1) This Act may be called the and com-mencement. Assam Contingency Fund (Amendment) Act. 1979.

> (2) It shall come into force at once and shall remain valid upto 31st March. 1980.

Amendment 2. In the principal Act, in Section 3. of Assam the following proviso shall be Act IX of namely:-1950.

> "Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1979, a further sum of twenty crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund".

> > U. TAHBILDAR, Secretary to the Govt. of Assam, Legislative Department.